11

DR. NAUNIHAL SINGH; Sir, my first question in regard to exempting the *gram* panchayats from the fee of Rs. 500 has not been answered. (*Interruptions*)

MR. CHAIRMAN: I think we should go to the next question. Question No. 282. (Iniemipiions) Do you want the whole time to be devoted to one question? Do you want the whole hour to be devoted to one question? (Interruptions)

श्रीमती सत्या वहिन : हाफ एन आवर डिस्कशन हो इस पर । . . . (व्यवधान) . . .

श्री राजनरेश यादव : आधे घंटे की चर्चा महानगर टेलीफोन निगम पर की आए। ...(यादधान)...

...(ध्यवधान)... पूरे सदन का उससे संबंध है और पूरे देश का भी है।...(ब्यवधान)... इसलिए महोदय, इस पर आधे घंटे की चर्चा होनी चाहिए।

., MR. CHAIRMAN: Is the Minister willing to have a half-an-hour discussion? (*Interruptions*) We will have a valf-an-hour discussion. Now, Question; .o. 282.

Violation of provisions of FEFA by Banks

*282. SHRI RAM GOPAL YADAV:†

SHRI SATYA PRAKASH MALAVIYA:

Will the Ministe of FINANCE be pleased to state:

- (a) whether it is a fact that the Directorate of Enforcement has recently, issued notices to certain banks suspecting serious violation of the Foreign Exchange Regulations Act;
- (b) if so, what are the details there, of stating the outcome of the enquiry if the same has been completed; and

The questions was actually asked on the floor of the House by Shri Ram Gopal Yadav.

(c) what action is contemplated by Government against the Chiefs of the concerned banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKARA MURTHY): (a) to (c) The Directorate of Enforcement has initiated en. qairieis with certain banks in the country lor acertaining the violations of FERA. During the enquiries, the

Directorate has come across instances of illegal remittance of foreign exchange equivalent of Rs. 77.93 crores (approx.) through VOSTRO accounts to Standard Chartered Bank, London, GIRO

Appropriate action under the provisions of FERA will be taken on completion of the enquiries against the persons who violated

Bank PLC, UK, and Bank of Ireland, Dublin.

श्री राम गोपाल बादव : संशापति महोदय, भाननीय नंती जी ने अपने प्रश्न के उत्तर में यह स्वीकार किया है कि फेरा का बायलेशन करके 77.93 करोड़ रुपए मृत्य की विदेशी मद्रा देश से वाहर भेजी गई है। यह एक गंभीर मसला है। लेकिन जहां दसों हजार करोड़ ६५ए के सिक्योरिटी स्केम जैसा घपला हो तो संभवतः गवर्नमेंट के या मंत्रियों के मन में यह छोटा मामला है। इसलिए इसमें कोई प्रभावी कार्रवाई नहीं हो रही है, ऐसा मुझे प्रतीत होता है। मैं माननीय मंत्री जी से जानना चाहंगा कि फेरा में वायलेशन कब से प्रारम्भ हुए, डायरेक्ट्रेट ग्राफ इंफोर्समेंट को इसकी जान-कारी कब हुई ग्रौर कब इसकी इररेग्युलर्टिज को ड़िटेक्ट किया गया ग्रीर इस अवधि में जो इंक्वायरी हुई तथा उसमें जो प्रगति हुई है उसमें कौन-कौन से प्रमुख बैंक अधि-कारियों के नाम प्रकाश में आए हैं, कृपया सदन को बताने की कुपा करें?

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Sir, according to our records, these transactions started sometime in Februay 1991. They were detected in October 1992. Since then the Enforcement

Directorate is pursuing this matter. They have now traced the parties that are involved and after investigations are completed, action will be taken in accordance with the provisions of the FERA.

श्री राम गोपाल यादवः मान्यवर, मेरा जो पहला प्रश्न था उसका पूरा उत्तर नहीं है। मैंने जानना चाहा था कि उनके नाम क्या हैं, जो धपले में इंबोल्वड हों?

MR. CHAIRMAN: Obviously, the Minister cannot straightway give the names

SHRI SATYA PRAKASH MALAVIYA: Investigations are going on.

SHRI MANMOHAN SINGH: We have already mentioned the names of the banks which are involved. These banks are Stanchart, Indian Oversejas Bank and ANZ Bank.

भी रामगोपाल कादवः मान्यवर, यह जो वित्तीय मामलों में गड़बड़ियों हो रही हैं, पिछले रिकार्ड से ग्रौर जो घटनायें घटी हैं उससे यह स्पष्ट है कि इसमें एक ट्रायो काम करता रहा है, जिसमें बैंकों के बड़े प्रधिकारी जो रिटायरमेंट के बाद उनके बोर्ड ग्राफ डायरेक्टर्स में पहुंचते रहे स्रौर मंत्रियों व वित्त मंत्रालय के बड़े अधिकारियों के सगे-सम्बन्धी और कुछ दलालों की एक तिकड़ी रही है, जो वित्तीय ग्रनियमिततार्ये इस देश में एक सीमा तक करती रही सौर इस देश को स्नाधिक कंगाली के कगार पर लाकर खड़ा कर दिया । श्रभी माननीय वित्त राज्य मंत्री ने 22 फरवरी को फेरा में व्यापक पैमाने पर संशोधन करने के लिए इस हाऊस में भ्रमेंट-मेंट के लिए विधेयक प्रस्तुत किया था, जिसमें

as many as 39 amendments have been propose

ग्रीर कुछ अमेडमेंट्स ऐसे हैं जो रेट्रोस्पेक्टिन इफेक्ट से लागू किए जार्येगे जब यह विधेयक कानून बन जाएगा। ऐसा प्रतीत होता है कि रेट्रोस्पेक्टिन इफेक्ट से इस कानून को अमेंड करने की मंशा यह है ताकि जो अभी तक फेरा के वायलेशन में फंसने वाले थे, उनको बचाया जा सके। माननीय मंत्री जी से मैं जानना चाहूंगा कि संबंधित बैंकों के बोई आफ हायरेक्टर्स में क्या वित्त

मंत्रालय के किन्हीं बड़े ग्रधिकारियों के परि-बारीजन जुड़े हुए हैं या वर्ल्ड बैंक से जुड़े हुए लोग जो ग्राम तौर पर इन घपलों मे सम्बद्ध पाए गए हैं, उन लोगों का इन बैंकों से सम्बन्ध है, इसलिए उनको बचाने के लिए इस तरह से संशोधन लाए जा रहे हैं?

SHRI MANMOHAN SINGH: Mr. Chairman, Sir, there is no relation whatsoever between these amendments and the present qase. I can assure the House that if anybody, howsoever high mighty he may be, is found guilty, he will be appropriately dealt with. Now a question has been raised that a large number of these transactions originated with the Bank for Foreign Economic Relations O'f the erstwhile USSR.

श्री सत्य प्रकाश मः सवीय: माननीय सभापति जी, मैं यह जानना चाहता हूं कि जो जांच चल रही है, क्या जो रिजर्व बैंक श्राफ इंडिया है उसके विरुद्ध भी कुछ जांच चल रही है श्रीर जो करीब-करीब 78 करोड़ रुपया विदेशी मुद्रा बाहर गई है इस देश से, क्या सरकार को जानकारी है कि इसका इस्तें माल, देश मैं जो श्रातंकवादी गतिविधियां बढ़ रही हैं, उनको मदद करने के लिए किया गया है?

SHRI MANMOHAN SINGH: Sir, the Enforcement Directorate is in the process of investigating all these cases. Beyond that, at this stage I would not like to say anything.

SHRI SATYA PRAKASH MALAVIYA: Sir, please protect me! My question was whether any inquiry is ialso being conducted against any officer of the Reserve Bank of India. He should say "Yes" or "No". He can't withhold it from the Members of Parliament. .. (Interruptions)...

MR. CHAIRMAN: He is answering.

SHRI MANMOHAN SINGH: Sir, lam not aware of any inquiry against the Reserve Bank. The Reserve

Bank, in fact, is looking into the VOSX.RO accounts of all foreign banks to see that no such irregularties should - take place in any other bank.

SHRI DIPEN GHOSH: Sir, what has Deen .stated toy tne Ministry of Finance in reply to this question, in fact, is only tha tip of the Leberg. Xnese 'xorexgn panics, which are ope rating in our country, are found to have been indulging in various types ox irregularities and mala fide activi tes. Some of them have already been noticed while some other activites are yet to be noticed—they pre being probed into. Now, there was an imp ression given to the people that these foreign banks were bringing foreign excnange here through FCN'R and NRI deposits. But the complaint was that these foreign banks were also siphoning off abroad, foreign exchange from our country. This is a fact and it is proved that these foreign banks are siphoning off abroad, our 'foreign exchange earnings. So would like to know from the hon-Minister whether the Government has been contemplating to institute a com prehensive inquiry into the activities of these foreign banks, with particular reference to the amount which they have brought from abroad and the foreign exchange that they have siphoned off abroad.

SHRI MANMOHAN SINGH: Sir, the Reserve Bank of India conducts inspections of lall banks, including foreign banks. So, I am sure, they would look into all aspects of the problem.

SHRI DIPEN GHOSH: Sir, the Finance Minister knows that in the past the Reserve Bank had inspected the activities of certain banks and it had submitted its report, but the Government had not taken any action. Rather, the Government had taken a lenient view on the plea that these foreign banks were engaged in bringing foreign exchange here from abroad and they were helping our country's economic progress or economic

rejuvenation. That's why my spcific point is that these foreign banks are also indulging in siphoning off abroad, foreign exchange from our country; it is not a one-way traffic.

SHRI MANMOHAN SINGH: I have already said, Sir, that any bjank which is acting in violation of the laws of this country will be dealt with appropriately. So, there is no question of our winking or tolerating any activities which iare inconsistent with the laws in this country.

... {Interruptions) ...

SHRI MENTAY PADMANABHAM: Sir, according to the answer given by the Minister, all the three banks which had violated FERA regulations were foreign banles. It has appeared in some sections of the press that during 1991-92 froeign banks had made huge profits compared to our public sector banks. As against the huge deposit base of our public sector banks and the large number of branches they are operating, these foreign banks, only with a few branches and with a much lesser deposit base, had amassed huge profits during 1991-92. Sir, they had acquired these huge iprofits by indulging in non-banking practices like port-folio management, etc. So, I would like to know from the hon. Minister whether violation of FERA provisions has also been one of the reasons for these foreign banks to amass such huge profits. This is a simple question which I would like the Finance Minister to answer.

SHRI MANMOHAN SINGH: Well, Sir, I have answered the question. The amount involved in these transactions 'was Rs. 78 crores. This was an illegal activity, but I do not think it can account for the amount of profit that the 'foreign banks have shown.

SHRI CHIMANBHAI MEHTA: The Finance Minister has expressed his inability to give the name of the illegal remitters. Remittances to the

banks have been disclosed. but the crux at the question is: who are the illegal remitters? If he is not answering this point, let him aswer at least' one point as to who received the money in the foreign country and who used it, because Mr. Satya Prakash Malaviya is asking precisely this point, whether this money was used for terarise activities or not. When was this done, if not in 1991? I am asking this because how we explain foreign exchange utilisation depends on this. Foreign exchange regulations have been violated since long and big people tare very much involved in it. There is a nexus between politicians and them. I do not want to go into the details. Barrring the leftists, ail political parties have supported them. That is another matter. I am not going into it. But be precise i»i replying (as to when it started, if not in 1991. The foreign exchange banks might have come in, but in 1991 you might have located them. So, I would request you to at least give the name as to who received money there. At least the Minister must t ell us this much.

SHRI MANMOHAN SINGH:: I have mentioned already thiat these transactions originated with the erstwhile Bank of Foreign Economic Relations of the erstwhile USSR. I do not want to go into details. a question on international relations. Under the Indo-USSR Agreement which existed the moneys were credited to the accounts of this Bank. They had a VOSTHO account. Īt was a non-convertible account. This bank drew certain moneys in favour of certain They were deposited in the VOSTRO account of some other banks which Transfer from a monwere convertible. convert-fole account to convertible account was an illegal activity. That how it originated.

SHRI CHIMANBHAI MEHTA: Who received the money over there?

SHRI MANMOHAN SINGH: We are investigating that.

श्री बिलोकी नाथ चतुर्वेदी: अध्य महोदय, में आपके माध्यम से विल मंत्री से जानना चाहूंगा कि 1951-52 के पहले क्या फारेन एक्सचेंज वायोलेशन के कुछ मामले नोटिस में आये थे रिजवें बैंक के और रिजवें बैंक ने अपनी स्वयं की इंक्वायरी के उपरांत या फारेन एक्सचेंज रेगुलेशन डिपार्टमेंट के कहने पर कोई कार्यवाही की है ऐसे मामलों में जो कि 1951-52 के पहले के हों और ऐसे कितने मामले हैं?

SHRI MANMOHAN SINGH: Mr. Chairman, this is a general question relating to the pattern of Foreign Exchange Regulations Act before 1991-92. I do submit that I resuirea a separate notice for this.

श्री महेश्व सिंह लाठर: चेया मैंन साहब, मैं वित्त मंती जी से यह पूछना चाहगा कि जो नये रिफार्म्स ये लेकर स्राये हैं, सो-काल्ड रिफार्म्स इकानामिक पालिसीज में जो अमेंडमेंट ये लेकर श्राये हैं, फेरा के अन्दर एक पेरेलल एक्सचेंज चल रहा है, हवाला के नाम से, इल्लीगल हुंडियों के नाम से यहां से पैसे जाते थे चिट लेकर श्रीर दूसरे देशों में पैसा मिल जाता था। इन सारे रिफार्म्स से हवाला श्रीर ऐसी ऐक्टिविटीज के ऊपर क्या असर पड़ा है झीर क्या सुधार हुआ है?

SHRI MANMOHAN SINGH: Sir, the economic reforms that we have introduced over a period o!r time would certainly make a big dent into the operation of the Havala market. For example, a large part of remittances that our workers sent from abroad hitherto have gone into the Havala As a result of the changes in the market. exchange rate that we intorduced last year and improved upon this year, my expectation much larger proportion of these is that a remittances will hereafter flow through the authorised channels and not go into the illegal channels. In the same way because of the action that we have taken to curb the smuggling of gold

and silver by legalising th_e import of gold and silver, I cannot say that overnight, changes can take place. But, over a period of time, the main thrust of the New Economic Policy i3 to reduce the scope for smuggling, fo *reduce the scope for 'havala'* operations and to reduce the scope for generation of black money in the country as ja whole.

SHRI JAGESH DESAI: Mr. Chairman, Sir, I am happy that the Minister has said that foreign banks and Indian banks are treated at par as regards the steps to be taken. But, in practice, it appears to me that we are soft tworads foreign banks. Regarding the private sector lending also, the foreign banks are required to give 15 per cent by 1992-93. But they have not reached it. Some foreign banks are giving interest which is much less than that required by law. If the balance was Rs. 5000 and less, then they were not given any interest, but they were charged service charges. I would like to know whether the Minister will look into it to see that foreign banks and Indian banks are treated in the same manner and whether wherever any defects are there on the part o'f foreign banks, stern action will be taken so that they may also behave in the same manner as he wants Indian banks to behave.

SHRI MANMOHAN SINGH: Sir, I will look into it.

एशियासेट के दांसपोडंर की खरीव

*283. श्री सोम पाल: क्या सूचना ग्रीर प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का ध्यान 3 फरवरी, 1993 के राष्ट्रीय सहारा, दिल्ली में "एशियासेट के ट्रांसपोंडर खरीदने के प्रयास" शीर्षक से छपे समाचार की बीर दिलाया गया है;

- (ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ;
- (ग) भारतीय अन्तरिक्ष अनुसंधान संगठन की अनुमति न होने के बावजूद सरकार यह ट्रांसपोंडर खरीदने के लिये क्यों उत्सुक है; और
- (घ) इस समय सरकार के पास कितने ट्रांसपोंडर बेकार पड़े हैं ग्रौर कब से ?

सूचना ग्रौर प्रसारण मंत्रालय के राज्य मंत्री (श्री के० पी० सिंह देव) : (क) जी, हां

(ख) से (घ) इनसैट प्रणाली के साथ उपलब्ध ट्रांसपोंडर का उपयोग किया जा रहा है अथवा विभिन्न राज्यों में क्षेत्रीय सेवा के लिये सौंप दिये गये हैं । हमारा मूल्यांकन रहा है कि एक और ट्रांसपोंडर की उपलब्धता से अब हमारी भ्रावश्यकताओं को बेहतर रूप से पूरा करने में मदद मिलेगी ।

भी सोम पाल : सभापति महोदयः मेरे मूल प्रश्न के पिछले दो भाग "ग" ग्रौर^{े"}घ" का उत्तर नहीं दिया गया है। मैं यह जानना चाहता था कि क्या **म्रन्तरिक्ष** ग्रन्संधान एशियासेट के ग्रतिरिक्त खरीदने टांसपोंडर के लिये ग्रनमति प्रदान कर दी है अथवा नहीं? इसका उत्तर नहीं ग्राया । श्रौर क्या उस ग्रन्मित के ग्रभाव में मंत्रालय या दूरदर्शन इस प्रकार के भ्रतिरिक्त ट्रांसपोंडर खरीद सकते हैं ? इस संबंध में क्या स्थिति े अगर वह अनुमति नहीं मिली है मंत्रालय इस दिशा में क्यों रहा है ? यह मेरा "ग" भाग है जिसे मेरे प्रश्न का भाग "क" "ख" भाग में मेरे माना स्रोर प्रश्न "घ" में जो दिया है... मूल

MR. CHAIRMAN: Now, part (to). You ask your second question.

SHRI SOM PAL: Sir, I am just repeating the original question I have